

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO: 2521
TO BE ANSWERED ON 01.08.2022

Violation of Environmental Norms

2521. SHRI HANUMAN BENIWAL:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the number of cases and complaints received by the Government since 01 June, 2019 regarding violations of norms, conditions and rules in regard to getting environmental clearance by heavy industries, cement factories, mining industries etc. operating in the State of Rajasthan, the details thereof, case-wise;
- (b) the name of those against whom actions have been taken by the Government in such cases;
- (c) whether there is any provision of taking action against those concerned companies found guilty of getting environmental clearance on the basis of producing wrong facts; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) As per available information, eleven (11) complaints have been received by the Government since 01 June, 2019 regarding violations of environmental norms, conditions and rules in the State of Rajasthan. The detail of such complaints and the action taken is **annexed**.

(c) & (d) As per sub para (vi) of para 8 of Environment Impact Assessment Notification, 2006, "Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice."

Annexure

Complaints received by the Government since 01 June, 2019 regarding violations of norms, conditions and rules in regard to getting environmental clearance by heavy industries, cement factories, mining industries etc. operating in the State of Rajasthan

| Sr. No. | Category of the project | Number of Complaints received | Action Taken by the Ministry |
|----------------|---|--------------------------------------|--|
| 1. | Cement Industry | 4 | Inspection has been conducted by the Regional office of the Ministry at Jaipur and ATR/Clarification letter issued to Project Proponent. |
| 2. | Refinery cum Petrochemical complex Project (RRPC) | 1 | Inspection has been conducted by the Regional office of the Ministry at Jaipur and ATR/Clarification letter issued to Project Proponent. |
| 3. | Mineral Beneficiation Plant and Iron Ore, Copper and Associates Minerals mining | 1 | Inspection has been conducted by the Regional office of the Ministry at Jaipur and ATR/Clarification letter issued to Project Proponent |
| 4. | Mining Industry | 2 | Letter sent to Rajasthan Pollution Control Board and Department of Mines and Geology, Govt. of Rajasthan for taking credible action. |
| 5. | Figured Glass, Mirror Glass, Sheet Glass industry | 1 | Inspection has been conducted by the Regional office of the Ministry at Jaipur, the project does not come under EIA Notification, 2006 |
| 6. | Chemical Industry | 2 | Letter sent to Rajasthan Pollution Control Board for taking credible action for violation of Environmental Norms |
